

Norms Committee Minutes of the Meeting No 08-/AM 22-23 dated 02.09.2022 (held on 06.09.2022) under the Chairmanship of **Shri Hardeep Singh, Addl. DGFT.**

The following Members of the Committee were present in the meeting:-

- (i) Shri Shaish Kumar, Technical Expert
- (ii) Shri D.N. Mathur, Technical Expert
- (iii) Shri Nand Lal, Technical Expert

The Committee first considered the minutes of the Norms Committee Meeting No. 08-/AM 22-23 dated 02.09.2022 (held on 06.09.2022) for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations observations received from concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. Scanned copy of the UO No./OM No. is reflected in the Minutes.

Manual Cases

MEETING NUMBER : NC/4/MEET/August/ 2022-23/ 08-/AM 22-23 dated 02.09.2022 (held on 06.09.2022)

Case No. M- 255 NC No. 08/22-23 Date :	M/s. Pooja Fragrance, Bangalore HQ F.No. 01/83/50/800/ AM21 RLA F.No. 07/24/040/00308/AM20 Lic. No. 0710116350 dated 20.04.2020	Status Case: Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 256 NC No. 08/22-23 Date	M/s. Shree Rishabhdev Marble & Minerals Pvt Ltd., Rajasthan HQ F.No. LOP No. 12-79/2018-100 EOU/6951 dated 02.07.2018	Status Case: Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 257 NC No. 08/22-23 Date	M/s. Savitri Sugandalaya, Karnataka HQ F.No. 01/83/50/604/ AM19 RLA F.No. 07/24/040/00190/AM20 Lic. No. 0710115903 dated 23.12.2019	Status Case: Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		



Case No. M- 258 NC No. 08/22-23 Date	M/s. Savitri Sugandalaya, Karnataka HQ F.No. 01/83/50/01068/ AM21 RLA F.No. 07/24/040/00143/AM21 Lic. No. 0710116994 dated 11.09.2020	Status Case: Defered
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 259 NC No. 08/22-23 Date	M/s. Sri Vijayalakshmi Aarbathi HQ F.No. 01/83/50/01068/ AM21 RLA F.No. 07/24/040/00148/AM21 Lic. No. 0710117099 dated 06.10.2020	Status Case: Defered
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 260 NC No. 08/22-23 Date	M/s. Sri Vijayalakshmi Aarbathi HQ F.No. 01/83/50/01068/ AM21 RLA F.No. 07/24/040/00225/AM20 Lic. No. 0710115962 dated 31.12.2019	Status Case: Defered
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 261 NC No. 08/22-23 Date	M/s. Sri Vijayalakshmi Aarbathi RLA F.No. 07/24/040/00260/AM20 Lic. No. 0710116111 dated 11.02.2020	Status Case: Defered
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 262 NC No. 08/22-23 Date	M/s. Nitta Gelatin India Limited, Cochin HQ F.No.01/83/050/00458/AM20 RLA F.No. 10/24/040/00066/AM20 Lic. No. 1010060321 dated 06.11.2019	Status Case: Defered
The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 263 NC No. 08/22-23 Date	M/s. Nitta Gelatin India Limited, Cochin HQ F.No.01/83/050/00458/AM20 RLA F.No. 10/24/040/01566/AM20 Lic. No. 1011000340 dated 20.05.2021	Status Case: Defered
The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 264 NC No. 08/22-23 Date	M/s. Eswari Global Metal Industries Private Limited, Karnataka HQ F.No.IIQRNORMAPPLY 00116706 /AM22	Status Case: Defered
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RLA F.No. 07/24/040/00265/AM20 Lic. No. 0710116110 dated 11.02.2020	
Decision :The Committee considered the case as per Agenda and decided to call for the information of deficiencies:	
1. COA report of both import and export items from the foreign supplier/buyer. 2. Reason for giving different HS code for Export and import items when both are lead. 3. Complete calculation for requirement of raw material/s giving Chemical reaction with molecular weight and yield for the manufacture of export item.	
D/L has been issued to the firm on 08.09.2022. Hence, the Committee decided to Defer the case.	

Case No. M- 265 NC No. 08/22-23 Date	M/s. Gujarat Fluoro Chemicals Ltd., Limited, Karnataka RLA F.No. 34/24/040/00016/AM19 Lic. No3410044059 dated 18.04.2018	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms on repeat basis as under:-			
Export Item	Quantity	Import Item	Quantity
Refrigerant Gas R410A(Refrigerant Blend R410A(Filled in Cyl of 251bs/1 1.3 kgs Gas capacity made out of CRCA S/Sheet (Blend of R- 32- 50%, R-125 -50%)	1.0 MT	Chloroform (minimum 99% Purity) OR	1.37 MT
		Methanol	Nil
		Fluorspar (Acid Grade)	1.02 MT
		Anhydrous Hydro Fluoric Acid	Nil
		Difluoromethane (HFC-32) (R- 32)	0.50 MT
		Relevant Packing Material (i.e. Empty Cylinder)(251bs/11.3 kgs Gas Capacity made out of CRCA S/Sheet of thick up to 4mm)	Allowed as per General Policy for Packing material of H.B. Procedure Vol. II
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.			

Case No. M- 266 NC No. 08/22-23 Date	M/s. Atlantic Care Chemical, Kerala RLA F.No. 10/24/040/00080/AM14 Lic. No. 1010056981 dated 18.02.2014	Status Case: Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 267 NC No. 08/22-23 Date	M/s. Atlantic Care Chemical, Kerala RLA F.No. 10/24/040/00045/19 Lic. No. 1010058769 dated 03.09.2014	Status Case Deferred
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defer the case for further examination. The case has been referred for technical assessment (DNM).

Case No. M- 268 NC No. 08/22-23 Date	M/s. Porocell India Limited, RLA F.No. 31/83/040/00051/AM16 Lic. No. 3110065556 dated 23.07.2015	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as applied for wastage is 0.008% as under:-			
Export Item	Quantity	Import Item	Quantity
Alumina Ball Durocel 242 (Without any filler)	62105.300 Kg	Alumina Powder AP22	62105 Kg
RA concerned may take necessary action under Para 4.7 of IIBP as per above decision of Norm Committee.			

Case No. M- 269 NC No. 08/22-23 Date	M/s. Atlantic Care Chemical, Kerala RLA F.No. 10/24/040/00023/15 Lic. No. 1010058474 dated 17.06.2014	Status Case: Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 270 NC No. 08/22-23 Dated: 06.09.2022	M/s. Insecticides India Ltd., Maharashtra RLA F.No. 10/24/040/00023/15 Lic. No. 0310836054 dated 01.05.2020	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Ammonium Salt of Glyphosate 75.7% WG	1.0 Kg	Glyphosate 95% TC	0.731 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.			

Case No. M- 271 NC No. 08/22-23 Dated: 06.09.2022	M/s. Foamtech Antifire Company, Pitampur RLA F.No. 05/23/040/00187/AM19 Lic. No. 0510407360 dated 30.07.2018	Status Case: Deferred
Decision :The Committee considered the case as per Agenda and decided to call for the information of deficiencies:		
1. Manufacturing process of export item, giving stage wise wastage of raw materials both imported and indigenous. 2. COA report/composition of Export item, indicating weight in Kg terms.. 3. Chemical name of DX 5011 Foam Stabilizer. 4. Complete calculation for the requirement of inputs (both imported and indigenous) giving net import content and wastage separately for the manufacture of export item, along with Appendix 4 E of the application giving quantity of indigenous items.		
D/L has been issued to the firm on 08.09.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 272 NC No. 08/22-23 Dated: 06.09.2022	M/s. Foamtech Antifire Company, Pitampur RLA F.No. 05/23/040/00194/AM18 Lic. No. 0510403692 dated 17.08.2017	Status Case: Defered
Decision :The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. Manufacturing process of export item, giving stage wise wastage of raw materials both imported and indigenous. 2. COA report/composition of Export item, indicating weight in Kg terms.. 3. Chemical name of DX 5011 Foam Stabilizer. 4. Complete calculation for the requirement of inputs (both imported and indigenous) giving net import content and wastage separately for the manufacture of export item, along with Appendix 4 E of the application giving quantity of indigenous items. D/L has been issued to the firm on 08.09.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 273 NC No. 08/22-23 Dated: 06.09.2022	M/s. Foamtech Antifire Company, Pitampur RLA F.No. 05/23/040/00008/AM19 Lic. No. 0510406107 dated 12.04.2018	Status Case: Defered
Decision :The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. Manufacturing process of export item, giving stage wise wastage of raw materials both imported and indigenous. 2. COA report/composition of Export item, indicating weight in Kg terms.. 3. Chemical name of DX 5011 Foam Stabilizer. 4. Complete calculation for the requirement of inputs (both imported and indigenous) giving net import content and wastage separately for the manufacture of export item, along with Appendix 4 E of the application giving quantity of indigenous items. D/L has been issued to the firm on 08.09.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 274 NC No. 08/22-23 Dated: 06.09.2022	M/s. Foamtech Antifire Company, Pitampur RLA F.No. 05/23/040/00195/AM19 Lic. No. 0510403693 dated 17.08.2017	Status Case: Defered
Decision :The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. Manufacturing process of export item, giving stage wise wastage of raw materials both imported and indigenous. 2. COA report/composition of Export item, indicating weight in Kg terms.. 3. Chemical name of DX 5011 Foam Stabilizer. 4. Complete calculation for the requirement of inputs (both imported and indigenous) giving net import content and wastage separately for the manufacture of export item, along with Appendix		



4 E of the application giving quantity of indigenous items.

D/L has been issued to the firm on 08.09.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 275 NC No. 08/22-23 Dated: 06.09.2022	M/s. Foamtech Antifire Company, Pitampur RLA F.No. 05/23/040/00402/AM18 Lic. No. 0510405353 dated 15.01.2018	Status Case: Defered
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Decision : The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. Manufacturing process of export item, giving stage wise wastage of raw materials both imported and indigenous.
2. COA report/composition of Export item, indicating weight in Kg terms..
3. Chemical name of DX 5011 Foam Stabilizer.
4. Complete calculation for the requirement of inputs (both imported and indigenous) giving net import content and wastage separately for the manufacture of export item, along with Appendix 4 E of the application giving quantity of indigenous items.

D/L has been issued to the firm on 08.09.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 276 NC No. 08/22-23 Dated: 06.09.2022	M/s. Roha Dye Chem Private Limited RLA F.No. 03/95/040/00279/AM19 Lic. No. 0310822113 dated 04.07.2018	Status Case: Approved.
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Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
Tartrazine (C.I.No.19140) (Dye content 87%)	1.0 Kg	Dimethyl Acetyl Succinate 98%	0.426 Kg/Kg
		Sulphanilic Acid 98% Min	0.800 Kg/Kg
		Sodium Nitrite 98% Min	0.315 Kg/Kg
		Caustic Soda 99% Min	0.170 Kg/Kg
		Soda Ash 99% Min	0.570 Kg/kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

Case No. M- 277 NC No. 08/22-23 Dated: 06.09.2022	M/s. Brilliant Printers Private Limited RLA F.No. 07ax04000201/am23 Lic. No. 0711004025 DATED 19.05.2022	Status Case: Approved
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Decision: The Committee considered the case as per agenda and the request of the firm for amendment in Description import item, which was ratified in the meeting no. 06/NC/4/MEET/JUN/202223 dated 19.05.2022. The Committee decided to taking cue from SION A 1569, the following norms may be recommended.

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
Printed Books= Qty 17000 Nos.(Contents of (Printing Thin Paper	15714.0 Kg	Printing Thin paper – uncoated 39 gsm, 91 CM (for 17000 copies)	17600 Kg

Signature

Uncoated, 39 gsm 91 cm =15714 Kgs			
Printed Books= Qty 8000 Nos.(Contents of (Printing Thin Paper Uncoated, 30 gsm 70 cm =11242 Kgs	11242.0 Kg	Printing Thin paper – uncoated 30 gsm, 70 CM (for 8000 copies)	12591.0 Kg
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.			

Case No. M- 278 NC No. 08/22-23 Dated: 06.09.2022	M/s. Shalimar Incense Private Limited, Karnataka RLA F.No. 07/24/040/00272/AM20 Lic. No. 0710116150 dated 20.02.2020	Status Case: Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 279 NC No. 08/22-23 Dated: 06.09.2022	M/s. Shalimar Incense Private Limited, Karnataka RLA F.No. 07/24/040/00718/AM19 Lic. No. 0710113504 dated 28.06.2018	Status Case: Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 280 NC No. 08/22-23 Dated: 06.09.2022	M/s. Shalimar Incense Private Limited, Karnataka RLA F.No. 07/24/040/00718/AM19 Lic. No. 0710113391 dated 05.06.2018	Status Case: Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 281 NC No. 08/22-23 Dated: 06.09.2022	M/s. Sumitomo Chemical India Ltd., Mumbai RLA F.No. 03/94/040/00684/Am19 Lic. No. 0310824976 dated 12.11.2018	Status Case: Approved
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Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, It has been decided to amend the export Qty unit of measurement as only Under for ratification purpose.

Export item	Existing Norms (Unit measurement)	Revised Norms (Unit measurement)
Chloropyrifos 48% EC	Kg	Litres

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

Date: 9.09.2022

Chetan Parkash Jaggarwal

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